

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 326**  
154/59&241/ND/19

**IN THE MATTER OF:**

Sh. Pawan Sharma & Ors

**.....APPLICANT/PETITIONER**

**Vs**

M/s National Steel & General Mills Pvt. Ltd. & Ors.

**.....RESPONDENT**

**SECTION**

**U/s 59/241**

**Order delivered on 03.06.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Rajiv Bahl, Advocate.

For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)  
ORDER**

Learned Counsel appearing for the Petitioner seeks time to take instructions as to whether the Petitioner wishes to press the prayer with respect to Section 59 of the Companies Act or not.

List the matter **29.07.2024**.

Sd/-

**(ATUL CHATURVEDI)  
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**